

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No.132 of 2020**

**IN THE MATTER OF:**

**Biplabankur Roychowdhury & Anr. ...Appellants**

**Versus**

**Pralayankur Roychowdhuruy & Ors. ...Respondents**

**Present:**

**For Appellant: Mr. Joy Saha, Sr. Advocate with Mr. Rajarshi Dutta,  
Mr. VVV Sastry, Ms. Wamika Trehan and  
Mr. Tridib Bose, Advocates.**

**For Respondent: Mr. Arun Kathpalia, Sr. Advocate with Mr. Iram Hassan  
and Mr. Vikrant Pachnanda, Advocates for R-1.**

**Mr. Krishnendu Datta, Mr. Abhrajit Mitra, Mr. Kunal  
Vajani, Mr. Debanjan Mandal, Mr. Kunal Mimani,  
Advocates for R-2.**

**Mr. CS Sanjay Gupta, Mr. Shiven Baga and Mr. Shaunak  
Mitra, Advocates.**

**WITH**

**Company Appeal (AT) No.123 of 2020**

**IN THE MATTER OF:**

**Shri Ratnankur Roychowdhury & Anr. ...Appellants**

**Versus**

**Mr. Prayankur Roychowdhury & Ors. ...Respondents**

**Present:**

**For Appellant: Mr. P. Nagesh, Mr. Ashutosh Gupta and  
Mr. Ratnankur Roy, Advocates**

**For Respondent: Mr. Arun Kathpalia, Sr. Advocate with Mr. Iram Hassan  
and Mr. Vikrant Pachnanda, Advocates for R-1.**

**Mr. Krishnendu Datta, Mr. Abhrajit Mitra, Mr. Kunal  
Vajani, Mr. Debanjan Mandal, Mr. Kunal Mimani,**

**Advocates for R-2.****Mr. Joy Saha, Sr. Advocate with Mr. Rajarshi Dutta,****Mr. VVV Sastry, Ms. Wamika Trehan and****Mr. Tridib Bose, Advocates for R-4 & R-7.****Mr. Dinesh Agnani, Advocate for R-5 & R-8.****Mr. Shaunak Mitra, Mr. CS Sanjay Gupta and****Mr. Zeena Tuteja, Advocates.****ORDER**  
**(Virtual Mode)**

**03.09.2020** In Company Appeal (AT) No. 132 of 2020, Issue Notice to the Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by 05.09.2020. If the Appellant provides the e-mail address of the Respondents, let notice also be issued through e-mail.

Mr. Arun Kathpalia, Sr. Advocate and Mr. Abhrajit Mitra, Advocate say that Respondent Nos. 1 & 2 will file Reply-Affidavit. Rest of the Respondents are also permitted to file Reply-Affidavits if they want.

The Respondents who desire to file Reply-Affidavit, the same may be filed within 10 days. Rejoinder, if any, may be filed within a week thereafter.

It appears that Respondent Nos. 5 & 8 have also filed Appeal in the same Impugned Order. The said Appeal may also be listed with these instant Appeals on next date.

The Company Appeal (AT) No. 123 of 2020 is also arising out of same Impugned Order. There is stay operating in that Appeal with regard to Impugned Order. As such we are not passing any order in Company Appeal (AT) No. 132 of 2020.

Rest of the Respondents who have not filed their Reply-Affidavits in Company Appeal (AT) No. 123 of 2020, the same may be filed within 10 days. Rejoinder, if any, may be filed within a week thereafter.

List both these Appeals along with other Appeal said to have been filed by the Respondent Nos. 5 & 8 For Admission (After Notice) on **25<sup>th</sup> September, 2020.**

**[Justice A.I.S. Cheema]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

Basant B./md